

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 105
(IB)-77(ALD)/2017

IN THE MATTER OF:

IDBI Bank	...	Applicant/Petitioner
Vs		
Jaypee Infratech Ltd.	...	Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP).

Order delivered on 03.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Mr. Sarwar Raza and Ms. Shreya Kumar for Applicant in CA No. 3264/2024 Mr. Shyam Arora, Ms. Khushboo Kumari, Ms. Purnima Saini, Advs. in IA-3318/2024
For the IMC	:	Mr. Sumant Batra, Mr. Sanjay Bhatt, Ms. Nidhi Yadav, Mr. Sarthak Bhandari, Ms. Apporva Chowdhary, Advs. for (Implementation & Monitoring Committee)
For the SRA	:	Mr. Sagar Bansal, Ms. Aakansha, Advs.

ORDER

New IA-3264/2024

Ld. Counsel for the Applicant seeks and is granted liberty to either withdraw the application or proceed as per instruction given by the parties.

At her request list the matter **on 08.07.2024.**

New IA-3315/2024

11th Progress Report filed by the Implementation & Monitoring Committee (IMC) is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-3315/2024 stands **disposed of.**

New IA-318/2024

This application was filed by a homebuyer. The applicant's counsel stated that the homebuyer was frequently out of town, which contributed to the delay in submitting the claim on 24.03.2024.

We may state that the plan was approved by this Adjudicating Authority on 07.03.2023. Subsequently, appeals were filed against the Resolution Plan which has been adjudicated upon by the Hon'ble NCLAT.

The Hon'ble NCLAT passed orders in favor of the SRA (Suraksha Realty (P) Ltd.) in many of the Appeals, the last order was issued on 24.05.2024. The SRA is now in the process of implementing the Resolution Plan and there is no Resolution Professional (RP) as he has become functus officio.

In view of above, more so, since this claim is highly belated, we find no reason to entertain the claim at this stage or issue notice in the application.

Accordingly, IA-3318/2024 **is dismissed.**

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**(RAMALINGAM SUDHAKAR)
PRESIDENT**

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**(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**